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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI

R.A.No.159/97.

In

O.A.No.1782/92.

New Delhi: this the 22nd day of July, 1997.

HON'BLE MR. S.R.ADIGE MEMBER(A).

HON'BLE DR. A.VEDAVALLI, MEMBER(J)

Shri Bishan Singh,
14/839, Lodhi Colony,
New Delhi

and 10 others

... Review Applicants.

Versus

Union of India & another ... Review Respondents.

ORDER(BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE MEMBER(A)

Perused the R.A.

2. We are satisfied that none of the grounds taken therein bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC, under which alone any order/judgment/decision of the Tribunal can be reviewed.

3. In the guise of an RA the applicant has sought to reagitate the matter and reargue the case afresh, which is not permissible in law, as has been laid down in a catena of judgments of the Hon'ble Supreme Court including A.T.Sharma Vs. A.P.Sharma & Ors. AIR 1979 SC 1047; Chandra Kanta & another Vs. S.Habib AIR 1975 SC 1500 and Thungabhadra Industries Ltd. Vs. Govt. of Andhra Pradesh AIR 1964 SC 1372.

4. No good grounds have been made out to warrant any departure from the procedure of disposing of this RA by Circulation under Rule 17(3)

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CAT(Procedure) Rules.

5. Under the circumstance, the prayer for further hearing is rejected and the RA is dismissed.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J)

Anilgi,
(S.R.ADIGE)
MEMBER(A).

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